

W.P(C)No. 162 OF 2002

ITEM No.5

Court No. 5

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.162/2002( For Preliminary Hearing )

VIKRAM SINGH

Petitioner (s)

VERSUS

STATE OF HARYANA & ANR.

Respondent (s)

( With Appln(s). for ex-Parte stay )

Date : 22/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Altaf Hussain, Adv.  
Mr. Irshad Ahmad, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.....R  
.SP2

Delay is condoned.  
Issue Notice. In the meantime status quo shall be  
maintained. Tag this matter with WP(C) No.302/2001 etc.  
etc.

.SP1

(A.S. Bisht)  
Court Master

(Kanwal Singh)  
Court Master